

...आप ने कहा था कि इस पर बिल लाना चाहिए और हम इस पर विचार करेंगे। यहां पर संसदीय कार्य मन्त्री बैठे हुए हैं। उन्होंने कहा था कि बिल लाना चाहिए। प्रधान मंत्री जी ने कहा था कि बिल लाना चाहिए और एक मेम्बर को यह आश्वासन दिया गया था कि यह बिल लाया जाएगा। आप के पक्ष के श्री उत्तम राठीर भी इस बात को कह रहे हैं।... (व्यवधान)...

अध्यक्ष महोदय : अब आप इसको रहने दीजिए। जितनी शक्ति आपने इसमें डाली थी, उसको आप निकाल रहे हैं और अब इसकी जान मत निकालिये। मैं करूंगा इसको।

श्री राजनाथ सोनकर शास्त्री : ठीक है, हम आपकी बात मानते हैं लेकिन आप आज की बात को स्मरण रखिये।

12.26 hrs.

PAPERS LAID ON THE TABLE

Mineral Concession (Amendment) Rules, 1983

THE MINISTER OF STATE OF THE MINISTRY OF STEEL AND MINES (SHRI N.K.P. SALVE) : I beg to lay on the Table a copy of the Mineral Concession (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 296 in Gazette of India dated the 9th April, 1983 under section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.

[Placed in Library. See No. LT-6857/83]

Notification under Central Excise Rules, 1944, Reserve Bank of India (Note issue) Regulations 1935, Report on the Working and activities of New Bank of India for the year ended 31.12.1982 and Annual Report of Export-Import Bank of India, Bombay for 1982 and Auditor's Report thereon.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table—

(1) A copy each of the Notification Nos. G.S.R. 612 (E) and 613 (E) (Hindi and English versions) published in Gazette of India dated the 6th August, 1983 together with an explanatory memorandum regarding exemption to all goods cleared for supply to the Oil and Natural Gas Commission and Oil India Limited for production for installation of Jack-up drilling rigs from the whole of the duty of excise leviable thereon, issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT—6858/83]

(2) A copy of the Reserve Bank of India (Note Issue) Regulations, 1935 (as amended upto 11th May, 1983) (Hindi and English versions) under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934. [Placed in library. See No. LT 6859/83]

(3) A copy of the Report (Hindi and English Versions) on the working and activities of the New Bank of India for the year ended the 31st December 1982 along with the Accounts and the Auditor's Report thereon, under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980. [Placed in Library. See No. LT—6860/83]

(4) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India Bombay for the year 1982 along with Audited Accounts under sub-section (5) of section 19 and sub-section (5) of section 24 of the Export-Import Bank of India Act, 1981. [Placed in Library. See No. LT-6861/83].

Notifications under Export (Quality Control and Inspection) Act, 1963.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA) :

I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 :—

- (1) The Export of Fabricated Mica (Quality Control and Inspection) Rules, 1983 published in Notification No. S.O. 2953 in Gazette of India dated the 23rd July, 1983.
- (2) The Export of Cement Concrete Flooring Tiles (Inspection) Rules, 1983 published in Notification No. S.O. 3000 in Gazette of India dated the 30th July, 1983.

[Placed in Library. See No. LT-6862/83]

12.27 Hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 10th August, 1983, agreed without any amendment to the National Oilseeds and Vegetable Oils Development Board Bill, 1983 which was passed by the Lok Sabha at its sitting held on the 1st August, 1983".
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Vegetable Oils Cess Bill, 1983, which was passed by the Lok Sabha at its sitting held on the 1st August, 1983, and transmitted to the Rajya Sabha for its recommendations and to state that this a House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.28 Hrs.

PUBLIC ACCOUNTS COMMITTEE

Hundred and sixty-second and
Hundred and sixty-third Reports

SHRI SUNIL MAITRA (Calcutta North East) : I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee :—

1. Hundred and sixty-second Report relating to Ministry of Railways (Railway Board)—Western Railways—Construction of a metre gauge line from Dabla to Singhana.
2. Hundred and sixty-third Report on Action Taken by Government on the recommendations contained in the Hundred and eighth Report of the Committee relating to Ministry of Finance (Deptt. of Revenue)—Union Excise Duties—Knocked down condition.

12.29 Hrs.

RE : CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

MR. SPEAKER : Now, what do we do about this Calling Attention ?

SOME HON. MEMBERS : Hold it over.

MR. SPEAKER : The rule permits me only if all agree. And I am ready to agree with you if you have no objection, that I will allow all the five Members to take part. In spite that fact if somebody objects, then I am not going to do it.

PROF. MADHU DANDAVATE : No body will object. (*Interruptions*)

MR. SPEAKER : You will get the same place as you have now Mr. Lakkappa. I just introduced this subject because there was no time left. I wanted the subject to be discussed as desired and it was decided by all the people including the Parliamentary Affairs Minister that we must discuss about these things. So, this was the only option left for me to open this gate and let it end. Otherwise there would have been no discussion in that case. Now, if the whole House decides I am ready to go along with you and I will assure you that all these five Members will be given the first priority and then we shall allow other Members. But the time will have to be found out by all the groups together. Is that all right ? Am I understood perfectly right ?

SEVERAL HON. MEMBERS : Yes, Sir...(*Interruptions*)

MR. SPEAKER : Now I hold it over and go to the next item. Shri Buta Singh.